

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 2753/03

New Delhi, this the 14th day of November, 2003

Hon'ble Shri Shanker Raju, Member (J)

Smt. Raj Bala,
wd/o Late Sh. Mahavir Singh,
R/o village Jhadsa, Jal Vihar,
Distt. Gurgaon (Haryana) ...Applicant

(By Advocate: Shri Yodesh Sharma)

Versus

1. NCT of Delhi through
The Chief Secretary,
Govt. of NCT of Delhi,
New Sectt., New Delhi.
2. The Commissioner of Police,
Delhi Police Headquarters,
I.P. Estate, New Delhi. ...Respondents

(By Advocate: None)

ORDER (ORAL):

The claim of the applicant, being the legally wedded wife, for grant of family benefits has not yet been disposed of by the respondents despite several reminders. In this view of the matter, the O.A. is disposed of with a direction to the respondents to treat the present O.A. as representation of the applicant and to dispose of the same within two months from the date of receipt of a copy of this order. In case the applicant is still aggrieved, it is open for her to revive the present proceedings in accordance with law. A copy of this order along with a copy of the OA be sent to the respondents. No costs.

S. Raju

(Shanker Raju)
Member (J)

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